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SLP(C)No. 9332 OF 2001
ITEM No.43

Court No. 8

SECTION IX
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.9332/2001

(From the judgement and order dated 18/12/2000 in WP 5438/2000
of The HIGH COURT OF BOMBAY)

SUKHDEO RAGHUNATH THAKRE

Petitioner (s)

VERSUS

MAHATMA GANDHI VIDYA MANDIR & ORS.

Respondent (s)

Date : 14/12/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Mr. Shridhar Y Chitale, Adv. for
Mr. Gopal Balwant Sathe, Adv.

For Respondent (s) Ms. Ruby Singh Ahuja, Adv.

Ms. Meghna Mishra, Adv. for
Ms. Manik Karanjawala, Adv.

Mr. HN Dhabe, Adv. for
Mr. SV Deshpande, Adv.

UPON hearing counsel the Court made the following
O R D E R

...L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

In view of the letter circulated by learned counsel for
the petitioner this matter is adjourned for six weeks.

.SP1

(D.L. Chugh)
Court Master

(K.K. Chadha)
Court Master